

Note to List of Unsecured financial creditors belonging to a class of creditors:

1. General Notes

- 1.1 In the matter of Pancard Clubs Limited ("PCL", "Corporate Debtor"), please note that pursuant to order dated September 09, 2022 ("Insolvency Commencement Date", "ICD"), the Hon'ble NCLT has appointed Mr. Rajesh Sureshchandra Sheth as the Interim Resolution Professional ("IRP"). Subsequently, Mr. Rajesh Sureshchandra Sheth was appointed as the Resolution Professional of the Corporate Debtor by the Committee of Creditors of the Corporate Debtor, in terms of the provisions of the Code.
- 1.2 As per the provision of the Insolvency and Bankruptcy Code ("IBC", "Code"), a person claiming to be financial creditor is required to submit claim to the RP in electronic form. Given the very large number of financial creditors in a class in this case, RP had developed a web portal ("Claim Portal") to facilitate submission of claims by financial creditors in a class. To facilitate modification of claim submitted through claim portal, edit functionality was deployed on claim portal. To prevent discrepancies arising from incorrect folio numbers, to incorporate a validation option that verifies the member's name against the corresponding folio number and to facilitate verification of claims submitted, Claim Reconciliation Portal was developed for seeking additional information from claimant.
- 1.3 Since all the records of the company were seized by Securities and Exchange Board of India ("SEBI"), information for collections made from investors of Corporate Debtor was extracted from data obtained from forensic images received from Economic Offences Wing (EOW)("PCL Investor Database"). Post approval from the CoC, APAAR Information Systems Private Limited was appointed for extracting and navigating the data regarding the investors of PCL from PCL investor database, accuracy and veracity of which has not been verified by RP.
- 1.4 With respect to claims filed after the 90th day from the Insolvency Commencement Date i.e. December 08, 2022, an application seeking for directions on treatment of claims received after December 08, 2022, was filed before Honorable NCLT Mumbai, as per the directions of the CoC. The Hon'ble NCLT vide Order in hearing dated August 03, 2023, has directed the RP to consider claims received post December 08, 2022, on merits as per applicable law. Considering the same, claims received post December 08, 2022, upto November 17, 2023 have been included in the list of creditors.

2. Claim verification process

- 2.1 The RP has reviewed the contents of claims received through Claim Portal and email till November 17, 2023, along with additional information on such claims, as received on email and Claim reconciliation portal upto April 25, 2024.
- 2.2 RP has verified claims on a best estimate basis based on information provided by the claimants on claim portal and supporting information submitted along with the same. RP has reconciled Folio numbers submitted by claimants during claim submission and extracted information from PCL Investor Database and admitted claims wherein Folio number submitted by the claimant have been reconciled with PCL Investor Database and Member / Nominee name from PCL Investor Database is matching with claimant name. For few claimants for whom Folio numbers were reconciled with "PCL investor database", RP has admitted claim basis approximate match in claimant name with information as available in PCL investor database.

2.3 RP has not been able to admit claim amount of claimants providing no/ incorrect Folio numbers.

2.4 Admitted amount includes interest computation basis formulae as discussed in Eleventh Meeting of Committee of Creditors, highlighted in Annexure 1. For few claimants, admitted amount is more than amount claimed, due to interest computation.

2.5 Considering constraints in information available, RP has relied on the PCL investor database for claim verification and has not been able to admit claims against folio numbers which are not available in the PCL investor database.

2.6 Claims filed through Claim Portal without uploading signed claim form and claims filed with invalid name of the claimant or with negative/zero amount claimed by the claimants, stands rejected and not included in list of creditors. Further, Claims for which all Folio's submitted have already been verified in other claims and claims for which there was no payable balance as per PCL Investor Database for Folio's submitted, have been rejected.

It is important to note various challenges with respect to verification of claims, including but not limited to – no access to the records and books of the Corporate Debtor, absence of any Corporate Debtor's employees/management, etc. Given the ensuing circumstances, the RP is currently relied upon available information to verify the claims on a best estimate basis.